



TAMIL NADU GOVERNMENT GAZETTE

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 552]

CHENNAI, WEDNESDAY, DECEMBER 30, 2020
Margazhi 15, Saarvari, Thiruvalluvar Aandu-2051

Part IV—Section 2

Tamil Nadu Acts and Ordinances

The following Ordinance which was promulgated by the Governor on the 29th December 2020 is hereby published for general information:—

TAMIL NADU ORDINANCE No.13 OF 2020.

An Ordinance further to amend the laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

WHEREAS the Legislative Assembly of the State is not in session and the Governor of Tamil Nadu is satisfied that circumstances exist which render it necessary for him to take immediate action for the purposes hereinafter appearing;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of Article 213 of the Constitution, the Governor hereby promulgates the following Ordinance:—

PART – I.

PRELIMINARY.

1. (1) This Ordinance may be called the Tamil Nadu Municipal Laws (Fourth Amendment) Ordinance, 2020.

Short title and commencement.

(2) It shall come into force at once.

PART – II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act IV of 1919.

2. In section 414-B of the Chennai City Municipal Corporation Act, 1919, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.

Amendment of section 414-B

PART – III.**AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES
ACT, 1920.**

Amendment of section 375-B.	3. In section 375-B of the Tamil Nadu District Municipalities Act, 1920, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act V of 1920.
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PART – IV.**AMENDMENT TO THE MADURAI CITY MUNICIPAL
CORPORATION ACT, 1971.**

Amendment of section 510-AAA.	4. In section 510-AAA of the Madurai City Municipal Corporation Act, 1971, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 15 of 1971.
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PART – V.**AMENDMENT TO THE COIMBATORE CITY MUNICIPAL
CORPORATION ACT, 1981.**

Amendment of section 511-AAA.	5. In section 511-AAA of the Coimbatore City Municipal Corporation Act, 1981, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 25 of 1981.
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PART – VI.**AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL
CORPORATION ACT, 1994.**

Amendment of section 10-A.	6. In section 10-A of the Tiruchirappalli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 27 of 1994.
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PART – VII.**AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL
CORPORATION ACT, 1994.**

Amendment of section 10-A.	7. In section 10-A of the Tirunelveli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 28 of 1994.
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PART – VIII.**AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION
ACT, 1994.**

Amendment of section 10-A.	8. In section 10-A of the Salem City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 29 of 1994.
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PART – IX.**AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL
CORPORATION ACT, 2008.**

Amendment of section 9-A.	9. In section 9-A of the Tiruppur City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 7 of 2008.
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PART – X.**AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION
ACT, 2008.**

Tamil Nadu Act 8 of 2008.	10. In section 9-A of the Erode City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XI.**AMENDMENT TO THE VELLORE CITY MUNICIPAL
CORPORATION ACT, 2008.**

Tamil Nadu Act 26 of 2008.	11. In section 9-A of the Vellore City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XII.**AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL
CORPORATION ACT, 2008.**

Tamil Nadu Act 27 of 2008.	12. In section 9-A of the Thoothukudi City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XIII.**AMENDMENT TO THE THANJAVUR CITY MUNICIPAL
CORPORATION ACT, 2013.**

Tamil Nadu Act 24 of 2013.	13. In section 9-A of the Thanjavur City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XIV.**AMENDMENT TO THE DINDIGUL CITY MUNICIPAL
CORPORATION ACT, 2013.**

Tamil Nadu Act 25 of 2013.	14. In section 9-A of the Dindigul City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XV.**AMENDMENT TO THE HOSUR CITY MUNICIPAL CORPORATION
ACT, 2019.**

Tamil Nadu Act 10 of 2019.	15. In section 10 of the Hosur City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 10.
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PART – XVI.**AMENDMENT TO THE NAGERCOIL CITY MUNICIPAL
CORPORATION ACT, 2019.**

Tamil Nadu Act 11 of 2019.	16. In section 10 of the Nagercoil City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 10.
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PART – XVII.**AMENDMENT TO THE AVADI CITY MUNICIPAL CORPORATION****ACT, 2019.**

Amendment of
section 10.

17. In section 10 of the Avadi City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.

Tamil Nadu Act 24 of
2019.

29th December 2020.

BANWARILAL PUROHIT,
Governor of Tamil Nadu.

EXPLANATORY STATEMENT.

The Special Officers to the Town Panchayats, Municipalities and Municipal Corporations were appointed in pursuance of the orders of the Hon'ble High Court of Madras in W.P.No.33984 of 2016, dated the 4th October 2016. The term of office of the said Special Officers of the Town Panchayats, Municipalities and Municipal Corporations was extended from time to time and lastly upto the 31st December 2020.

2. Following the direction of the Hon'ble Supreme Court of India in I.A. No.182868 of 2019 in Civil Appeal Nos. 5467-5469 of 2017, dated the 6th December 2019 read with Writ Petition (Civil) No.1443 of 2019, dated the 11th December 2019 relating to delimitation of territorial wards of Village Panchayats, Panchayat Unions and District Panchayats in the nine newly reconstituted districts, namely, Kancheepuram, Chengalpattu, Vellore, Thirupathur, Ranipet, Villupuram, Kallakurichi, Tirunelveli and Tenkasi, the Tamil Nadu Delimitation Commission has conducted series of meetings with the District Delimitation Authorities for finalisation of territorial wards of the Town Panchayats, Municipalities and Municipal Corporations also, in the above said nine newly reconstituted districts and submitted its recommendation thereon to the Government and the same are under active consideration of the Government. Further, for conducting ordinary elections to Urban Local Bodies, the Tamil Nadu State Election Commission has initiated swift actions, namely, preparation of Local Body Electoral Rolls, identification of Polling Stations, revision of certain Booklets, training for handling Electronic Voting Machines to officials and development of software for randomisation of polling official and Electronic Voting Machines.

3. In the meantime, due to sudden outbreak of the pandemic disease, namely, COVID-19, high alert / lock down was declared by the Central Government and the State Government and an order under section 144 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) was issued. Consequent on the said measures, only limited employees of the Government were permitted to work in the offices. Further, the machinery of the Government and Urban Local Bodies were engaged in taking preventive, protective, relief and welfare measures in a war footing, to mitigate the suffering of the people due to the outbreak of COVID-19. Certain restrictions are still in force and extended upto the 31st December 2020. Hence, the notification of delimitation of territorial wards of Town Panchayats, Municipalities and Municipal Corporations in the said nine newly reconstituted districts and the preparatory works for the conduct of ordinary elections could not be completed as per the planned schedule of activities.

4. Further, after notification of the delimitation of territorial wards of Town Panchayats, Municipalities and Municipal Corporations, the reservation of seats for Scheduled Castes, Scheduled Tribes and Women in the territorial wards of all the Urban Local Bodies in the nine newly reconstituted districts will have to be notified. Only thereafter, the Tamil Nadu State Election Commission could be enabled to notify the schedule for the conduct of ordinary elections to the Urban Local Bodies after ensuring conducive atmosphere for the consideration of the health and safety of the people/voters/candidates/ election machineries and the security personnel for effective participation in the electoral process without any risk. In view of the above, additional time is required for the Tamil Nadu State Election Commission to complete the preparatory works for the conduct of elections to the Urban Local Bodies. To that effect, the Hon'ble Supreme Court in its order, dated the 4th December 2020 has allowed the Interlocutory Application No.114726/2020 seeking extension of six months time to comply with the Court's Order, dated 11.12.2019 passed in Writ Petition (C) No.1443 of 2019.

5. In the circumstances stated above, as the term of office of the Special Officers expires on the 31st December 2020, the Government have decided to amend the laws relating to the Town Panchayats, Municipalities and Municipal Corporations, so as to extend the term of office of the Special Officers for a further period of six months upto the 30th June 2021 or until the first meeting of the council is held after the ordinary elections to the Town Panchayats, Municipalities and Municipal Corporations, whichever is earlier.

6. The Ordinance seeks to give effect to the above decision.

(By order of the Governor)

C. GOPI RAVIKUMAR,
Secretary to Government,
Law Department.